NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No. 190/2017 IN CP NO. 20/2001

Late Ravinder Singh Mehta through his Wife/legal heir Smt. Alka Mehta & Ors.

...Petitioners.

Versus

Trimurti Resorts Pvt. Ltd. & Ors.

...Respondents.

Present: Mr. Yash Pal Gupta, Advocate with Ms. Rakesh Kumari,

Advocate for petitioners. None for respondents.

Notice of this petition to all the respondents for 17.01.2018. The petitioners to collect the notice from the Registry and send the same to all the respondents by Speed Post along with copy of petition and entire paper book and to file compliance affidavit along with postal receipts & tracking reports at least a week before the date fixed. Notice to the company be also sent in addition at its e-mail address available on the Master Data. A copy of the e-mail sent be also attached with the compliance affidavit.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

November 16, 2017